**ITEM NO.12 REGISTRAR COURT. 1 SECTION II**

**S U P R E M E C O U R T O F I N D I A**
**RECORD OF PROCEEDINGS**

**BEFORE THE REGISTRAR SH. APOORV SINGH**

**Criminal Appeal No(s). 3004-3005/2026**

**GAURAV @ BRAJESH** **Appellant(s)**

**VERSUS**

**STATE OF UTTAR PRADESH & ORS.** **Respondent(s)**

**Date : 09-10-2026 These appeals were called on for hearing today.**

**For Appellant(s) :**
**Mr. Saurabh Pandey, Adv.**
**Ms. Surabhi Pandey, Adv.**
**Ms. Deepika Ojha, Adv.**
**Mr. Abhay Tyagi, Adv.**
**Mr. Laxmikant Upadhayay, Adv.**
**Mr. Ravi Ketan, Adv.**
**Mr. Abhishek Tiwari, Adv.**
**Mr. Bhavya Goyal, Adv.**
**Dr. Vinod Kumar Tewari- 1866, AOR**

**For Respondent(s) :**
**Mr. Shashank Shekhar Singh- 2524, AOR**

**Mr. Gaurav- 2548, AOR**

**UPON hearing the counsel the Court made the following**
**O R D E R**

**Respondent Nos.1 to 6 are duly represented and have already filed reply.**

Signature Not Verified
Digitally signed by RUPAM DHAMIJA
Date: 2026.10.09 16:41:10 IST
Reason:

**Ld. Counsel for the appellant has filed rejoinder affidavit.**

**contd..**

**As per office report, scanned copies of the original records from the High Court as well as the Trial Court have been received. Let soft copies of the same be provided to Ld. Counsels for the parties in light of Circular F.No.01/Judl./2025, dated 10.01.2025.**

**Registry to process the matter for listing before the Hon’ble Court, as per rules.**

**Copy of this Record of Proceeding be furnished to the concerned Ld.Advocate-on-record for information and compliance.**

**APOORV SINGH**
**Registrar**

**rd**